

CBI Vs. Mahesh Kumar & Ors.
CC No. 281/2019

28.09.2020

Present: Sh. A. K. Kushwaha, Ld. PP for CBI.
Ms. Shilpi Satyapriya Satyam, Ld. Special PP for ED/applicant.
Sh. H. K. Sharma, Ld. counsel for A-1, A-2 and A-9 and also as proxy for A-4.
Sh. Anindya Malhotra, Ld. counsel for A-3.
A-5 with Sh. P. K. Dubey, Ld. counsel.
Sh. Prayas Aneja, Ld. counsel for A-6, A-7 and A-8.
A-10 with Sh. Manish Tiwari, Ld. counsel .

The matter has been taken through video conferencing, using CISCO WEBEX hosted by Sh. Mukesh Kant Sharma, Reader of this Court.

Notice of the application, bearing IA No. 21/2020, moved by Enforcement of Directorate seeking release of the case property received on the court e-mail ID was issued to IO, PP of CBI as well as accused Mahesh Kumar and his counsel for today.

Reply to the application filed on behalf of A-2 and A-9 through court e-mail ID. Copy of the same be provided to the opposite parties through e-mail/WhatsApp.

Ld. PP for CBI has sought time for filing the reply as I.O./H.I.O. was out of station.

Heard.

Let notice of the application along with copy be also issued to other accused persons for filing reply, if any, within a week with advance copy

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to the opposite side and consideration on **14.10.2020**.

On the request of Ld. PP for CBI, copy of this order sheet be also provided to him for his office record.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

(Anil Kumar Sisodia)
Special Judge (PC Act), (CBI)-07,
Rouse Avenue Courts, New Delhi
28.09.2020.